ALTERATIONS IN VITHALBHAI PATEL HOUSE, New Delhi

898. SHRI MULKA GOVINDA REDDY: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOU SING AND URBAN DEVELOPMENT be pleased to refer to the reply to Unsta red Question No. 69 given in the Rajya Salpha on the 28th April, 1970 and state:

- (a) the number of permanent alterations made by Government in the Vithalbhai Patel House, New Delhi;
- (b) the number of temporary alterations made by the occupants disapproved by the Government;
- (c) the number of notices served on the occupants for the removal of unauthorised structures;
- (d) the number of occupants who have responded to the notices; and
- (e) the action taken agaist those who have refused to respond to the notices?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) One.

- (b) Thirteen.
- (c) Notices issued three times in respect of eight occupants other than M.Ps.
- (d) and (e) Out of the thirteen cases, five relate to the suites occupied by Members of Parliament. These cases have been referred to the Lok Sabha Secretariat for placing them b fore the Joint Committee of Chairman, I ouse Committees of both the Houses of Jarliament.

Out of the 10-maining eight cases, one occupant has already removed the unauthorised structure. Most of the other occupants have replied that the additions made by them are temporary and can be removed any time.

PROFORMA CRED'T OF DUTY TO SECONDARY MANUFACTURES: ON STOCKS OF ALUMINIUM

899. SHRI B T. KEMPARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the secondary manufacturers of aluminium who have opted to work under rule 56A of the Central Excise Rules, 1944 due to current year's budget changes can either claim set-off

or profroma credit at their option in respec of finished products, aluminium in process and crude aluminium held by them in stock on Ist March, 1970;

- (b) if not, what is the correct position this regard; and
- (c) whether it is also a fact that in identica circumstances the secondary manufacturers of aluminium and plastics have been granted proforma credit in 1967 and in 1970 respectively; and
- (d) if so, why the secondary manufacturers of aluminium are being deliberately discriminated against by refusing them the proforma credit on stocks as on 1st March, 1970?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) Does no arise, in view of reply to part (a) above.

INSURANCE POLICIES

900. SHRI A. P. CHATTERJEE: Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware that no person can take out an insurance policy within three years of the lapsation of his previous policy;
- (b) if so, whether that rule is countenanced by the provisions of the Insurance Act or of the Life Insurance Corporation Act;
- (c) whether after lapsation of a policy, its revival requires some formalities to be completed and what is the average period in which revival of a apsed policy is granted; and
- (d) whether Government propose to consider the question of the abrogation of the rule?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) The Corporation's practice is not to issue a fresh policy if a previous policy has lapsed or has been coverted into a paid up policy during a period of three years preceding the date of proposals for the fresh policy.

- (b) The Acts do not prohibit this practice.
- () Yes, Sir. The policy holder has to complete certain formalities while reviving his lapsed policy. The time taken for revival depends upon the time taken by the policy holder in complying with the requirements like payment premiums and interest and payment necessary requirements of arrear where necessary undergoing medical examination, as well as the time taken in the Office at the various stages. The later depends on the complexity of the case and also varies from office to office.
- (d) This practice of the LIC was conceived in the interest of the policyholders. It was noticed that agents and organisers often prevail upon the gullible policyholders to lapse their old policies and take out new ones, suggesting would be bene that such a course beneficial. As the practice introduced by the LIC to been protect the policyholders, Government do not propose to interfere in the matter.

CEILING ON URBAN PROPERTY

- 901. SHRI N. G. GORAY: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply to Starred Question No. 73 given in the Rajya Sabha on the 29th July, 1970 and to state:
- (a) whether the Central Government have circulated to the State Governments a paper prepared by the official working group outlining the case for a ceiling on urban property;
- (b) if so, what are the salient features of the paper; and
- (c) the views expressed by the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) Yes, Sir.

- (b) The main recommendations of the Working Group are as follows:
- (i) A ceiling on urban property holdings should be imposed;
- (ii) The transfer of property held in excess of the prescribed ceiling should be regulated?
- (iii) Provision should be made for compulsory acquisition, for public pur-

- poses, of property held in excess of the prescribed ceiling;
- (iv) It is desirable that Parliament should enact a comprehensive law for the entire country and that, for this purpose, the States should be consulted and a consensus obtained.
- (c) The views of the State Governments are awaited.

FERTILIZER PLANT AT MITHAPUR

902. DR. K. MATHEW KURIAN Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the answer to Unstarred Question No. 153 given in the Rajya Sabha on 29th July, 1970 and state whether the fertilizer plant will be based on petroleum based feedstock or imported ammonia?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) per the present policy, the proposed fertilizer plant to be set up by M/s. Tata Chemicals Ltd, at Mithapur will be based on petroleum based feedstock.

SCHEMES FOR INCREASING EMPLOYMENT

- 903. DR. DEBIPRASAD CHATTO-PADHYAYA: Will the Minister of FINANCE be pleased to state:
- (a) whether in view of the increasing unemployment in the country Government are considering a change in investment planning, shifting the emphasis from capital-intensive schemes labourto intensive-schemes; and
- (b) whether Government are also considering to take effective steps to remove restrictive policies which inhibit the faster growth of employment?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The Government do not think it desirable to change the investment pattern of the Fourth Plan since maximization of employment opportunities has been kept in view in formulating the Plan. Large scale capitalintensive investments are limited to projects where technological considerations and the economies of scale do not permit the adoption of labour-intensive technicques. The Plan includes a number of labour-intensive programmes e.g. area development, minor